

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

Item No. 101  
(IB)-279/ND/2020

**Under Section: 9 of IBC.**

**In the matter of:**

M/s. Ashtech Buildpro India Pvt. Ltd.	...	<b>Applicant</b>
Vs		
M/s. Delhi Buildtech Pvt. Ltd.	...	<b>Respondent</b>

**Order delivered on 06.02.2020**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Applicant	: Mr. Vishal Ranjan, Adv.
For the Respondent	: Mr. Parveen Kumar Aggarwal, Adv.

**ORDER**

Learned counsel for the Corporate Debtor accepts notice. Learned counsel for the applicant states that there are some defects in the application and he wants to remove the defects. Let the correct copy be served within two days. Let reply be filed thereafter within ten days, with copy in advance to the other side. List on 06.03.2020.

**Sd/-  
(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

**Sd/-  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

Mukesh